

SLP(Crl.)No. 1519 OF 2003
ITEM No.26

Court No. 8

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1519/2003

(From the judgement and order dated 25/09/2002 in CRLR 385/88
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

GURDEV SINGH
(With Office Report)

Respondent (s)

Date : 19/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mrs. Naresh Bakshi, Adv.
Mr. Sandip Kulshreshatha, Adv.
Mr. Bimal Roy Jad, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.
Bailable warrants to issue to the satisfaction of the trial Court.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master